

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P.179(ND)/2017**

**IN THE MATTER OF:**

Namit Sharma

.... Applicant/petitioner

Vs.

M/s. Smart Value Products & Services Ltd. .... Respondent

**Order under Section 213 of the Companies Act**

**Order delivered on 29.11. 2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner :  
For the Respondent :

**ORDER**

Learned counsel for the petitioner seeks and is granted two weeks' time to file rejoinder to the reply filed by respondent No. 1 and adopted by respondent Nos. 4, 5 & 6 who are directors of respondent No. 1 company. The other respondents namely No. 10, 18 & 19 have not filed any reply despite service. Proceeded ex-parte.

Let notice be served on respondent Nos. 2 & 12. Issuance of notice to respondent No. 3 is dispensed with. The service shall be effected before the next date of hearing.

List for further consideration on 22.01.2018.

Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

Sd/-  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)